

GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs
(Legislation Section) **Civil Secretariat**
Jammu/Srinagar

Notification
Srinagar, the 21st November, 2022

S.O. 617 .— In exercise of the powers conferred under sub-section (2) of section 6 of the Legal Services Authorities Act, 1987 (Central Act) read with rule 3 of the Jammu and Kashmir Legal Services Authority Rules, 2020 and in supersession of Notification S.O 38 of 2021 dated 05th February, 2021, the Lieutenant Governor, in consultation with the Hon'ble Chief Justice of the High Court of Jammu and Kashmir and Ladakh, hereby nominate Hon'ble Mr. Justice Tashi Rabstan, Judge of the High Court of Jammu and Kashmir and Ladakh as Executive Chairman of the Jammu and Kashmir Legal Services Authority.

By order of the Lieutenant Governor.

S/d-
(Achal Sethi)
Secretary to Government

No: LAW-Leg/146/2022-10

Dated: 21 -11-2022

Copy to the:

1. Financial Commissioner(Additional Chief Secretary)_____ Department.
2. Principal Secretary to the Hon'ble Lieutenant Governor J&K.
3. Principal Secretary/ Commissioner Secretary/ Secretary to Government _____ Department.
4. Accountant General, J&K, Jammu/ Srinagar.
5. Register General, High Court of Jammu and Kashmir and Ladakh. This is with reference to letter No. 37343/RG/GS dated 01-11-2022.
6. Principal Secretary to the Lord Chief Justice, High Court of Jammu and Kashmir and Ladakh.
7. Member-Secretary, Jammu and Kashmir Legal Services Authority.
8. Director Information, J&K.
9. Private Secretary to the Hon'ble Mr. Justice Tashi Rabstan, the senior most Puisne Judge, High Court of Jammu and Kashmir and Ladakh.
10. Private Secretary to the Chief Secretary for information to the Chief Secretary.
11. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
12. Private Secretary to the Learned Advocate General, J&K for information to the Ld. Advocate General.
13. General Manager, Government Press, Jammu for publication in an extraordinary issue of Government Gazette. 50 copies of the Notification may kindly be furnished to this Department within two days.
14. I/C Website, Department of Law, Justice and Parliamentary Affairs.
15. S.O Section, Law Department.
16. Concerned file.


(Ashish Gupta)
Additional Secretary to Government

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